

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH : JAIPUR

Jaipur, this the 4th day of May, 2005

ORIGINAL APPLICATION NO. 146/2002.

CORAM :

Hon'ble Mr. M.L. Chauhan, Judicial Member.
Hon'ble Mr. A.K. Bhandari, Administrative Member

Smt. Hajra Zaib wife of Shri Nasim Zaib, aged about 45 years, resident of 3978, Jagannath Shah Ka Rasta, Ramganj Bazar, Jaipur (Raj.), at present working as Production Assistant in Doordarshan Kendra, Jaipur.

.... Applicant.

By Advocate : Mr. Prahlad Singh

v.

- 1 Union of India through the Secretary to the Government, Ministry of Information and Broadcasting, Government of India, New Delhi.
- 2 The Director General, Doordarshan Kendra, Mandi House, New Delhi.
- 3 Director, Doordarshan Kendra Jhalana Doongri, Jaipur.

... Respondents.

ORDER (ORAL)

Applicant has filed this OA thereby praying for the following reliefs:-

102

(i) This OA may kindly be allowed and the communication of the respondents No. 3 dated 22/25.2.2002 may kindly be declared to be illegal and the same may be quashed and set aside and it may be declared that the applicant is entitled for the pay scale of Rs.6500-10500 at least from the date persons junior to her have been given the said pay scale. The respondents may be directed to fix the applicant in the said pay scale from the date persons junior to her have been so fixed with arrears throughout and interest @ 24% per annum. The respondents may further be directed to give all other consequential benefits to the applicant.

(ii) Any other appropriate order or direction which this Hon'ble Tribunal may deem just and proper in the facts and circumstances of the case may also kindly be issued in favour of the applicant.

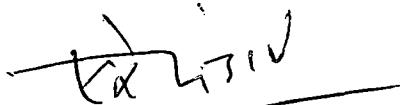
(iii) The cost of this Original Application may also kindly be awarded in favour of the applicant."

2 Notice of this application was given to the respondents. When the matter was listed for hearing, the learned counsel for the applicant filed an application for amendment. That MA came for consideration before this Bench on 22.2.2005 and the said MA was rejected. It was further observed that in case the applicant so chooses, he may withdraw the OA and file it afresh.

3 Learned counsel for the applicant submits that in view of the observation made by this Tribunal vide its order dated 22.2.2005, he wants to withdraw this OA at this stage with liberty reserved to him to file a fresh OA thereby taking all possible pleas.

4 In view of the submissions made by the learned counsel for the applicant, this OA is dismissed as withdrawn with liberty reserved to the applicant to file fresh OA raising all possible contentions.

5 The OA shall stand disposed of accordingly.


(A. K. BHANDARI)

MEMBER (A)


(M. L. CHAUHAN)

MEMBER (J)

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